

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Dated: Allahabad, this the 3rd day of November, 2000.

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, V.C
Hon'ble Mr. S. Biswas, A.M.

Civil Contempt Application No.98 of 2000

in

Original Application No.666 of 1992

Ashok Kumar Pandey,
s/o Sri Deena Nath Pandey,
r/o Village and Post Ràjpur,
District Varanasi, UP. Applicant

By Advocate Sri Sajnu Ram

Versus

1. Sri A.P. Misra, Divisional Railway Manager, Northern Railway, Allahabad.
2. Sri R.N. Roy, Divisional Superintending Engineer(i)/ Senior DEN, Northern Railway, Allahabad.
3. Sri Rajiv Ranjan Raju, Assistant Engineer, Northern Railway, Mirzapur.

• • • • • Respondents

O R D E R (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, VC)

By this application, the applicant has prayed that the contempt proceedings be initiated against the respondents. We considered the submission of the counsel for the applicant. This Tribunal by its order dated 17th April, 2000 directed the respondents to re-engage the applicant with all consequential benefits within 3 months from the date of communication of this order. Admittedly the applicant approached the respondents on 14th August, 2000 and made a representation requesting

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to complying with the order dated 17th April, 2000.

The period of 3 months commences from this date. On the basis of averment made in the application, Three months' period has not yet expired. In the circumstances, there is no question of initiating contempt proceedings against the opposite parties. The application is accordingly rejected. However, the applicant may approach ^{the} authorities _{in the} meantime to comply with the orders within 3 months.

S.D.
A.M.

R.S.
V.C.

Nath/